

**Promotion to Primary Teachers in
Kendriya Vidyalayas**

1684. SHRI RAMASHRAY PRASAD SINGH: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether some primary teachers have not been promoted even after serving 18 years in Kendriya Vidyalayas whereas a few others, who have not even completed ten years of service, have been promoted; and

(b) if so, the reasons for such a discrimination?

THE MINISTER OF HUMAN RESOURCE DEVELOPMENT (SHRI ARJUN SINGH): (a) and (b) In the Kendriya Vidyalaya Sangathan, promotion of Primary Teachers to the posts of Trained Graduate Teacher is made separately for the Science and Humanities Groups on the basis of seniority-cum-fitness, and varies on the basis of the number of promotional vacancies and the number of candidates available in the respective streams.

**Construction of a CGHS Dispensary
in Janakpuri, New Delhi**

1685. SHRI PALA K. M. MA-
THEW: Will the Minister of
HEALTH AND FAMILY WEL-
FARE be pleased to state:

(a) whether a piece of land is earmarked for construction of a CGHS dispensary in C-Block, Janakpuri, New Delhi; and

(b) if so, by when a CGHS dispensary is likely to be constructed there?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRIMATI D. K. THARADEVI SIDDHARTHA): (a) and (b) Construction of dispensary building in Janakpuri, will be taken up after approval of the Building plans by the Municipal Corporation of Delhi.

**Procedure for Allotment of DDA
S.F.S. Flats**

1686. SHRI SYED SHAHABUDDIN: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the procedure for the allotment of D.D.A. flats under the Self Financing Schemes;

(b) the procedure for cancellation of allotment and restoration of allotment;

(c) the number of such flats allotted, cancelled and restored during 1989-90 and 1990-91;

(d) the number of cases of cancellation pertaining to these two years which have not been restored and are pending for decision and that of cases in which the restoration has been refused; and

(e) the particulars of the Self Financing Schemes which have been covered upto 13th March, 1991?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI M. ARUNACHALAM): (a) The allocation of flats under the Self Financing Scheme is made through draw of lots for every separate release of flats, keeping in view the seniority of the eligible registrants in each scheme and on the basis of choice of locality indicated by the registrants in the application from the allocation of Self Financing flats.

Demand-cum-allocation letters are issued to successful registrants for making payment and completing their formalities.

After completion of flats, the allottees who have made the payment and completed other formalities, are considered for the specific allotment of flats.

(b) The allotments are cancelled on account of non-payment of instalments in time and non-compliance of stipulated provisions/formalities by the allottees. The restoration of allotment is considered by the competent authority on the merits of each case. However, in the normal course, the restoration cannot be made in case the allottee has failed to make

the payment of 5th & final instalment within the stipulated period.

(c) and (d) As per enclosed Statement I.

(e) The particulars of the Self Financing Schemes which have been covered upto 31st March, 1991 are given in the attached Statement II.

STATEMENT I

S. No.	Year	No. of flats allotted	No. of flats cancelled	No. of flats restored	No. of cases rejected	No. of cases under process
1.	1989-90	3573	45	4	2	31
2.	1990-91	1449	56	6	7	28

STATEMENT II

S. No.	Name of the Scheme	Year of Registration
1.	Self Financing Scheme I	1977
2.	Self Financing Scheme II	1978
3.	Self Financing Scheme III	1979
4.	Self Financing Scheme IV	1981
5.	Special Self Financing Scheme for retired/retiring persons	1981
6.	Special Self Financing Scheme for retired/retiring persons	1983

[Translation]

Yamuna Action Plan

1687. SHRI MRUTYUNJAYA NAYAK: Will the Minister of ENVIRONMENT AND FORESTS be pleased to state:

(a) when did the Action Plan to clean Yamuna start;

(b) the time by which it is likely to be completed;

(c) whether there is any inordinate delay in implementing the Action Plan; and

(d) if so, the corrective action taken thereon?

THE MINISTER OF STATE OF THE MINISTRY OF ENVIRONMENT AND FORESTS (SHRI KAMAL NATH): (a) to (d) Cleaning of the grossly polluted stretches of River Yamuna has been included in Phase II of Ganga Action Plan, which can be undertaken only after State Governments of U.P. and Haryana agree to the cost sharing of the schemes.